

**Metric clock/calendar system devised I.A.F.
Engineer**

10066. DR. KRUPASINDHU BHOI :
Will the PRIME MINISTER be pleased to
state :

(a) whether an Indian Air Force Engineer
has devised a metric clock/calendar system
recently ;

(b) if so, the salient feature thereof ;

(c) the reaction of Government towards
adopting the same and the result of the pro-
posals examined, if any ;

(d) how far it can be applied to space
flights, data processing in computer work
and horology ; and

(e) whether Government have recognized
the service done by the said officer by prepa-
ring the metric clock/calendar ?

THE MINISTER OF STATE IN THE
DEPARTMENTS OF SCIENCE AND
TECHNOLOGY, ATOMIC ENERGY,
SPACE, ELECTRONICS AND OCEAN
DEVELOPMENT (SHRI SHIVRAJ V.
PATIL) : (a) and (b). Yes, Sir. In June,
1971 former Flt. Lt. B.B. Vij had submitted
a paper to the Chief of the Air Staff regard-
ing his ideas on metric clock. The paper
dealt with unified technology one World
(Metric) Flag, the Metric Star, Insignia of
Metric Time etc. The Metric Calendar
envisaged eliminates the Gregorian Calendar
and is metric having 10 months to the calen-
dar year, each month representing a tropical
season of 73 metric days. One tropical
cycle (one half year) will have 10 Zodiac
Signs, each of about 80 degrees metric. Two
sub-weeks of 5 metric days each form one
10-day full week. 73 full weeks make the
Metric Calendar year.

(c) and (d). Systems of time measurement
well established the World over on the basis
of 60 minutes an hour, 24 hours a day, 7
days a week etc. 365 days a year and a leap
year. These time standards are accepted
the world over and used in space flights,
data processing and all modern scientific
research and applications. In India the

primary standards are maintained by the
N.P.L. based on Caesium. The present
system of time measurement is entirely satis-
factory and the need for an alternative is not
felt.

(e) The Govt. are aware of the proposals
for metric clock/calendar but have not found
it necessary to adopt it.

Scheduled areas and their population

10067. SHRI GIRIDHAR GOMANGO :
Will the Minister of HOME AFFAIRS be
pleased to state :

(a) the names of the districts and areas
notified by Government as Fifth Scheduled
and Sixth Scheduled Areas under the Con-
stitution, State-wise and the geographical
areas therefor ;

(b) the names of Scheduled Tribes reco-
gnised by the Constitution inside and outside
the Scheduled Areas with their population ;

(c) whether the Areas and Tribes recom-
mended by the Commission for "Scheduled
Areas and Scheduled Tribes" have been fully
covered in existing Scheduled Areas and
Scheduled Tribes list ; and

(d) if not, the reasons for delay in imple-
menting the recommendations of the Com-
mission therefor ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
NIHAR RANJAN LASKAR) : (a) The
details of the areas notified as Scheduled
Areas has been laid on the Table of the
House in response to Lok Sabha Unstarred
Q. No. 2165 of 21.7.82. There is no change
since then. The tribal areas included in the
Sixth Schedule are :—

S. No. State	District
1. Assam	(i) The North Cachar Hills District (ii) The Mikir Hills District.
2. Meghalaya	(i) Khasi Hills District (ii) Jaintia Hills Dis- trict

3. Mizoram
- (iii) The Garo Hills District
 - (i) The Chakma District
 - (ii) The Lakher District
 - (iii) The Pawi District

The geographical area of the Scheduled Areas and Tribal areas is indicated in the Statement attached.

(b) The information is given in the Manual of Election Law (Ninth Edition, 1979), Government of India, Ministry of

Law, Justice and Company Affairs, and Census of India, 1971, INDIA, Series I, Part V-A (ii), Special Tables for Scheduled Tribes, Manager, Government of India Publications, N. Delhi, 1981.

(c) and (d). With the launching of the tribal sub-Plan approach in the Fifth Plan period, the Scheduled Areas and the Tribal sub-Plan areas have been made coterminous in most cases in order to effect intensive and integrated tribal development. In so far as the list of the scheduled tribes is concerned, the exercise of its revision has been undertaken.

Statement

(i) Geographical area of Scheduled Areas under the Fifth Schedule to the Constitution

Sl. No.	State	Estimated Area in Sq. Kms.
1.	Andhra Pradesh	29,683
2.	Bihar	43,604
3.	Gujarat	23,947
4.	Himachal Pradesh	23,954
5.	Madhya Pradesh	1,60,627
6.	Maharashtra	24,291
7.	Orissa	69,407
8.	Rajasthan	9,976

(ii) Geographical area of Tribal Areas under the Sixth Schedule to the Constitution

State	District	Area in Sq. Kms. as per 1971 Census
1. Assam	1. North Cachar Hills	4,890
	2. Mikir Hills	10,332
2. Meghalaya	—	22,489
3. Mizoram	—	21,087